

(2025) 10 CAL CK 1244
In the Calcutta High Court, Appellate Side
Case No : W.P.A. 22276 Of 2025

Shakil Ahmed

APPELLANT

Vs

State of West Bengal & Ors

RESPONDENT

Date of Decision : 24-10-2025

Acts Referred:

Citation : (2025) 10 CAL CK 1244

Hon'ble Judges : Aniruddha Roy, J

Bench : Single Bench

Advocate : Srinjay Sengupta, Saurav Roy, Ankush Ghosh, Prasenjit Jana, Niladri Bhattacharjee, Poulami Chattopadhyay, Deblina Chattaraj

Final Decision : Disposed Of

Judgement

Aniruddha Roy, J

1. Affidavit of service filed in Court today is taken on record.
2. The petitioner claims interest on delayed payment of terminal benefits. The petitioner superannuated from service of the WBTCCL on April 30, 2024. He received his provident fund benefits of Rs.14,33,658/- towards provident fund on April 28, 2025.
3. The petitioner is entitled to interest for the period from May 01, 2024 to April 28, 2025 at the rate of 6 per cent per annum. Let the same be paid to the petitioner by the WBTCCL within a period of one month from date.
4. In default of payment as directed above, the rate of interest shall stand increased to 9 per cent per annum.
5. The writ petition is disposed of.
6. There will be no order as to costs.
7. All parties are directed to act on a server copy of this order duly downloaded

from the official website of this Court.